

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 4153
TO BE ANSWERED ON 22.03.2021**

EMPOWERMENT OF DOMESTIC WORKERS

†4153. DR. RAM SHANKAR KATHERIA:

SHRI RAVINDRA KUSHWAHA:

SHRI RAVI KISHAN:

SHRI SUBRAT PATHAK:

SHRI NAYAB SINGH:

SHRI MANOJ TIWARI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is contemplating any action plan for economic empowerment and providing legal protection to the domestic workers in household works;**
- (b) if so, the details of the ongoing schemes in this regard;**
- (c) if not, the reasons therefor; and**
- (d) the steps proposed to be taken by the Government for economic empowerment of the said women in future along with the details in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): The domestic workers come under the category of unorganized workers and Central Government is already implementing Unorganized Workers' Social Security Act, 2008 (UWSS), to provide social security relating to life and disability cover, health and maternity benefits, old-age protection to the unorganized workers

Contd..2/-

including domestic workers. There are various welfare schemes launched by the Central Government such as Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY). The Central Government has also introduced a pension scheme i.e. Pradhan Mantri Shram Yogi Mandhan (PM-SYM) Yojana w.e.f 15.02.2019 for unorganized workers. PM-JAY Scheme provides health cover to eligible workers and their families.

The UWSS Act has now been subsumed in the Code on Social Security, 2020 wherein the Domestic worker has been defined as “wage worker”. In the Code on Social Security, 2020 there are ample provisions for social security benefits to the unorganized workers including domestic workers to be given by the Central Government and the State Governments:-

- (i) Life and disability cover**
- (ii) Health and maternity benefits**
- (iii) Old age protection**
- (iv) Education**
- (v) Provident fund**
- (vi) Employment injury benefit**
- (vii) Housing**
- (viii) Education schemes for children**
- (ix) Skill upgradation of workers**
- (x) Old-age homes**
- (xi) Any other benefit as may be determined by the Central Government.**

Many State/UT Governments also have several schemes, guidelines and provisions for social security (pension, insurance, health and maternity benefit etc.) for domestic workers.
